

देना चाहता हूँ। प्राइम मिनिस्टर और मैं नीचे सीढ़ी के पास समय से पहले पहुँचे थे। वहाँ पर हम कुछ देर खड़े रहे। (व्यवधान) .. ऊपर भी हम समय से पहले पहुँचे थे। रोस्ट्रम पर जाने के पहले थोड़ी देर वहाँ भी खड़े रहे, हो सकता है आधा मिनट खड़े रहे हों। ठीक सात बजकर साढ़े 29 मिनट पर प्रधान मंत्री रोस्ट्रम पर पहुँच गईं। गार्ड कमान्डर आफिसर जिसको यह इन्स्ट्रक्शन्स, हिदायतें थीं कि वहाँ पहुँचने के आधा मिनट बाद प्राइम मिनिस्टर झंडा फहरायेंगी और तब वह सलामी देगा और तब उन का भाषण होगा। घबराहट में या नर्वसनेस में जो भी कहिए उन्होंने, अफसर ने, प्राइम मिनिस्टर के पहुँचते ही सलामी दी। (व्यवधान) जो स्थिति है वह मैं आपके सामने रख रहा हूँ, उसका अर्थ बाद में आप जो भी चाहें, आप लगा सकते हैं।... (व्यवधान) उन्होंने सलामी दे दी साढ़े 29 मिनट पर। उसके बाद एक आफिसर पीछे खड़ा था उसने देखा कि झंडा नहीं फहरा तो उसने झंडा फहरा दिया। प्राइम मिनिस्टर ने घूम कर देखा तो झण्डे की रस्सी को बांध दिया।... (व्यवधान)...

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, मैं ने देखा है। यह बात सही है कि जन मन गण पहले शुरू हो गया और प्राइम मिनिस्टर ने झण्डा बाद में फहराया। (व्यवधान)... इसकी इक्वारी होनी चाहिए। (व्यवधान)...

श्री जगजीवन राम : इक्वारी कराने के बाद ही मैं यह कह रहा हूँ। मैंने उस बात को छिपाने की कोई कोशिश नहीं की है। (व्यवधान)...

जो बात हुई थी वही सदन के सामने रख दी है।... (व्यवधान)

MR. SPEAKER : Some officer made mistake which was made up.

SHRI R. K. AMIN : Are you going to have the ceremony again ?

SHRI S. M. BANERJEE (Kanpur) : Members of the Syndicate boycotted the function...(interruptions)

DR. RAM SUBHAG SINGH (Buxer) : CPI is part of Indira Gandhi. You are in the pocket of Indira Gandhi.....(interruptions)

SHRI RANGA (Srikakulam) : She has no right to be there because she is a politician.....(interruptions)

SHRI BAL RAJ MADHOK (South Delhi) : Sir, I want to make a submission. On the 15th August, while the national flag was being unfurled in Red Fort the same national flag was being burnt by CPI and CPM in some parts of our country. Are we going to show respect to our national flag in this manner ? So, this House should resolve that all those people who dishonour the national flag and those who connive at it must be condemned.

श्री शिव चन्द्र भ्वा (मधुबनी) : अध्यक्ष महोदय, 15 अगस्त की बात यहाँ पर उठाई गई है। मैं भी वहाँ पर मौजूद था इसलिए मुझे भी एक मिनट कहने का मौका दिया जाये।... (व्यवधान)...

SHRI RANDHIR SINGH (Rohtak) : Those who have burnt the national flag must be condemned in unequivocal terms... (व्यवधान)

12.37 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER MONOPOLIES
AND RESTRACTIVE TRADE PRACTICES ACT, 1969, AND COMPANIES ACT, 1956

THE MINISTER OF COMPANY AFFAIRS (SHRI BAGHUNATH REDDY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English

versions under sub-section (2) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

(i) The Monopolies and Restrictive Trade Practices Rules, 1970 published in Notification No. G.S.R. 1037 in Gazette of India dated the 10th July, 1970.

(ii) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Rules, 1970, published in Notification No. G. S. R. 1122 in Gazette of India dated the 2nd August, 1970. [Placed in library. See No. LT-3986/70]

(2) A copy of the Cost Audit (Qualification) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1048 in Gazette of India dated the 18th July, 1970 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in the library. See No. LT-3987/70]

(3) (i) A copy of the India Tourism Development Corporation Amalgamation Order, 1970 (Hindi and English versions) published in Notification No. S. O. 1199 in Gazette of India dated the 28th March, 1970, under sub-section (5) of section 396 of the Companies Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in the library. See No. LT-3988/70]

GOVERNMENT REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION LTD.,
NEW DELHI—

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69.

(2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-3989/70]

12.40 hrs.

RE-ARREST OF SHRI S. A.
DANGE, M. P.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have already sent you notice of a privilege motion against the Sub-Divisional Magistrate, Lakhimpur-Kheri, regarding the wrongful arrest of Shri Dange and the award of imprisonment to him. You have very kindly sent it to the Home Minister. I would only submit to you that Shri Dange—forget for the moment that he is Chairman of the Communist Party—a Member of eminence and aged 71, is locked up in Sitapur Jail where no medical facility is available. I have received a telegram from the lawyer from that place which says that Shri Charan Singh's attitude towards Shri Dange is extremely dangerous. He is a patient of low blood pressure but is in jail in Sitapur without any medical aid. He was not even provided with a bedding and was